

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.A. No. 18/(MAH)/2015  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.10.2016

NAME OF THE PARTIES: M/s. Integrated Master Securities Pvt. Ltd.  
V/s.  
M/s. Ghanshyam Das Bhatia

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 1956.

| S. No. | NAME     | DESIGNATION | SIGNATURE |
|--------|----------|-------------|-----------|
| 1.     | NipaShah | Advocate    | NShah     |

Common Order

Company Appeal Nos. 16-19/58-59/CLB/MB/MAH/2015

The Petitioner side is present. The Respondent side is absent. At the request  
of the Petitioner side, time for filing rejoinder is extended for four weeks.

List this matter for hearing on 22.11.2016.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C. No. 18/(MAH)/2015  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2016

NAME OF THE PARTIES: M/s. Integrated Master Securities Pvt. Ltd.  
V/s.  
M/s. Ghanshyam Das Bhatia

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 1956.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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|--------|------|-------------|-----------|

Order

Company Appeal No. 18/58-59/CLB/MB/MAH/2015

Mr. Ulhas Shinde, though not filed Vakalatnama, has represented that since reply has already been filed by the Respondent side, the Petitioner side needs time to file rejoinder. On seeing that there is reply from Respondent side, the Petitioner is given liberty to file rejoinder within two weeks hereafter.

The Petitioner is not supposed to play this hide & seek game by sending an Advocate without Vakalatnama to make representation before this Bench.

The Petitioner shall argue his matter on the next date of hearing.

On the next date of hearing, the Petitioner has to engage the Counsel or he himself has to enable this Bench to hear this matter or else these Petitions will be either dismissed for default or will be decided on merits.

On seeing the pleadings of either side, this Bench lists this matter for hearing on 14.10.2016.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)